

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C.P. NO. 10/59/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017

NAME OF THE COMPANY: Mahesh City Kumar Jalan Vs. M/s. Prestige City Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58/59

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : Mr. Amol Yyas, Advocate

For the Respondent (s) : None

Order

None is present on behalf of the respondent. They are therefore proceeded ex-parte.

Ld. Counsel for the Petitioner has argued his case. To come up for clarification/orders on 15.09.2017.

At 1 p.m.: At this stage, Ld. Counsel for the respondent has appeared and has been apprised of the order passed.

He prays for recall of the ex-parte order passed today against the respondents. He is at liberty to take appropriate steps and put the petitioner to notice.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)